Written Answers to		[03 January, 2019]	Unstarred Questions 18	187
Sl. No.	District		Place	_
4.	Sehore		Sehore	
5.	Shivni		Shivni	
6.	Shivpuri		Shivpuri	
7.	Sidhi		Sidhi	
8.	Tikamgarh		Tikamgarh	
9.	Ujjain		Ujjain	

Opening of a Passport Kendra depends on various factors, including distance from the existing Passport Kendras. The opening of more Passport Kendras, including at Shahdol, is an on-going activity. The Passport Kendras are being set up in association with the Department of Posts in order to bring passport services closer to people residing in villages, remote and rural areas of the country.

Ban on Indian currency in Nepal

2422. SHRI RAVI PRAKASH VERMA: SHRI NEERAJ SHEKHAR:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government of Nepal has banned the Indian currency notes in Nepal recently;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Ministry of External Affairs has taken up the matter with Nepalese authorities;

(d) if so, the details thereof and the response of Nepal Government thereto; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V. K. SINGH]: (a) to (e) In 2015, the Reserve Bank of India issued a circular allowing individuals travelling from India to Nepal to carry Indian currency notes of ₹ 500 and ₹ 1,000 denominations upto a limit of ₹ 25,000. The Nepal Rastra Bank issued a similar circular to that effect. However, following Government of India's decision in November 2016 to demonetize Indian currency notes of ₹ 500 and ₹ 1,000

Unstarred Questions

denominations ('Specified Bank Notes'), the Nepal Rastra Bank had disallowed the usage of all such demonetized notes in Nepal. The Nepal Rastra Bank and the Reserve Bank of India have held discussion in connection with the Specified Bank Notes. Recently, a press release issued by the Government of Nepal stated that the Council of Ministers of Nepal, in its meeting on 10 December 2018, has decided to publish a fresh notice not to use, carry and keep Indian currency notes of higher denominations. No talks have been held subsequently with the Government of Nepal in the matter.

Cooperative societies supplying goods and services to CPSEs

2423. SHRIMATI CHHAYA VERMA: CH. SUKHRAM SINGH YADAV: SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the details of cooperative societies and their federations engaged in the supply or marketing of goods and services in each Public Sector Enterprises (PSEs) during the years 2014 to 2018, year-wise;

(b) the addresses of such societies owned by the SCs, STs and OBCs and engaged in supply and marketing of these goods and services; and

(c) whether any representations have been made by SCs/STs and if so, the status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) to (c) Department of Public Enterprises (DPE) lays down guidelines on general policy matters applicable to all CPSEs which function under the administrative control of their respective Ministries/ Departments.

Matters like supplying goods and services by cooperative societies/federations including the societies owned by the SC/ST/OBC to CPSEs are dealt by concerned CPSEs and information in this regard is not maintained by DPE.

CPSEs land for Affordable Housing Projects

2424. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Government in its revised guidelines on time-bound closure of sick/ loss making Central Public Sector Enterprises (CPSEs) and disposal of movable and